MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.**20/AM19**
(HELD ON 02.01.2019)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT

Meeting No. 20/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 02.01.2019, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

1) Shri Nand Lal, Consultant, DIPP
2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
4) Shri O.P. Sharma, Technical Expert (Consultant), D/o C&PC
5) Shri Dilip Kumar, DDG
6) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-149	M/s Kanam Latex Industries Pvt. Ltd., (EOU)	**HQ F. No.** 01/87/162/00003/AM19/DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	--	--	

Subject: Request for Fixation of Standard Input-Output Norms (SION).

Decision: The committee considered the case as per agenda and decided to defer the matter for want of comments from DIPP

Case No. A-150	M/s. SRF Limited	**HQ F. No.** 01/87/050/00148/AM17/DES-VII	Status: **Approved**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date **0410161895 dated 10.05.2016**	**RA F. No.** 04/24/040/00015/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0410161895 dated 10.05.2016.

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Udyog Bhawan, New Delhi

Decision: Based on the technical comments of DIPP furnished vide their communication No. 7/127/2018-TSW dated 07.12.2018, Committee decided to ratify license as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Filled Nylon 6 Compound - SGF30 COLORS (NYLON 6 COMPOUNDED CHIPS SGF 30 COLORS , (Grades TUFNYL SGF30 BLACK/ SGF30E BLACK/SGF30(E) BLACK/SGF30 NATURAL / SGF30 MBLACK /SGF30 RED/SGF30UV BLACK / SGF 30 M(I)BLACK/SGF30H NATURAL)	200000Kg	NYLON 6 CHIPS	1.025Kg/Kg content in the export product
		GLASS FIBER/CHOPPED STRANDS	61500Kg
RA may take consequential action as per Policy / Procedures			

Case No. A-151	M/s. Wictor Compounding (India) Pvt. Ltd.	**HQ F. No.** 01/87/050/00162/AM19/DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date **0510405849 dated 13.03.2018**	**RA F. No.** 05/24/040/00617/AM18/	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0510405849 dated 13.03.2018.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-152	M/s. ATG Tires Pvt. Ltd.	**HQ F. No.** 01/87/162/00001/AM19/DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	**Ref. No.** KA SEZ/100% EOU/II/02/2013-14/4016		

Request: Fixation of Standard Input-Outupt Norms (SION)-Automobile Tyres-off-Highway Tyre (OHT)

Decision: The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

a) The indigenous items as input to be added in each type of export product separagely

b) Separate quantity of specific synthetic rubber to be added seaparaely for each type of export product

c) Production/consumption data for each export product duly certified by concerned GST council member

Case No. A-153	M/s Golden Cashew Product Pvt Ltd.	**HQ F. No.** 01/87/50/012/AM18/DES-VII	Status: **Approved**

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NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0310809962 dated 20.12.2016	**RA F. No.** 03/94/040/00831/AM17	

Subject: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0310809962 dated 20.12.2016.

Decision: Based on the examination of the case of the firm by by Technical Expert (Consultant {SK}) in File No. 01/87/050/00012/AM18, the Committee decided to adopt following norms in the minutes of Nomrs Committee-VII Meeting No.9/87-ALC1/2018 which was held on 27.06.2018:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
CASHEW FRICTION DUST	1 Kg	HEXAMINE	0.1104Kg

RA may take consequential action as per Policy / Procedures

Case No. A-154	**M/s Zenith Industrial Rubber Products Pvt. Ltd.**	**HQ F. No. 01/87/050/00232/AM19/DES-VII**	Status: **Approved**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date **0310820533 dt.19.04.2018**	**RA F. No. 03/95/040/00030/AM19**	

Subject: Amendment in the quantity of Import Item No 6 for Advance Authorization No. 0310820533 dt.19.04.2018.

Decision: The Committee considered the request of the firm and decided that the quantity of Import Item (Sl. No.6) Acceleratos may be read as 0.012Kg in the minutes of Meeting No. 15/87-ALC1/2018 which was held on 28.08.2018

RA may take consequential action as per Policy / Procedures.

Case No. A-155	M/s Macro Polymers Pvt. Ltd.	**HQ F. No. 01/87/050/00477/AM17/ DES-VII**	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810139334 dt.19.12.2016	**RA F. No.** 08/24/040/00334/AM17	

Subject: Request for amendment in the quantity of Import Item No.2 and 3.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-156	M/s Macro Polymers Pvt. Ltd.	**HQ F. No. 01/87/050/00416/AM17/ DES-VII**	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810138110 dt.07.06.2016	**RA F. No.** 08/24/040/00008/AM17	

Subject: Request for amendment in the quantity of Import Item No.1 and 4.

Dilip Kumar

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Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-157	M/s Macro Polymers Pvt. Ltd.	**HQ F. No. 01/87/050/00566/AM17/ DES-VII**	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810139527 dt.11.01.2017	**RA F. No.** 08/24/040/00419/AM17	

Subject: Request for amendment in the quantity of Import Item No.6.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-158	M/s Macro Polymers Pvt. Ltd.	**HQ F. No.** 01/87/050/00400/AM18/ DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810141072 dt.05.10.2017	**RA F. No.** 08/24/040/00146/AM18	

Subject: Request for amendment in the quantity of Import Item No.6.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-159	M/s Macro Polymers Pvt. Ltd.	**HQ F. No.** 01/87/050/00479/AM17/ DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810139387 dt.27.12.2016	**RA F. No.** 08/24/040/00369/AM17	

Subject: Request for amendment in the quantity of Import Item No.1, 2 and 3.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-160	M/s Macro Polymers Pvt. Ltd.	**HQ F. No.** 01/87/050/00562/AM17/ DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810139002 dt.03.11.2016	**RA F. No.** 08/24/040/00277/AM17	

Subject: Request for amendment in the quantity of Import Item No.4 and 5.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

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Case No. A-161	M/s Macro Polymers Pvt. Ltd.	**HQ F. No.** 01/87/050/00565/AM17/ DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810139526 dt.11.01.2017	**RA F. No.** 08/24/040/00418/AM17	

Subject: Request for amendment in the quantity of Import Item No. 6.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-162	M/s Macro Polymers Pvt. Ltd.	**HQ F. No.** 01/87/050/00403/AM18/ DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810141074 dt.05.10.2017	**RA F. No.** 08/24/040/00178/AM18	

Subject: Request for amendment in the quantity of Import Item No. 3.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-163	M/s Macro Polymers Pvt. Ltd.	**HQ F. No.** 01/87/050/00037/AM18/ DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810139333 dt.19.12.2016	**RA F. No.** 08/24/040/00335/AM17	

Subject: Request for amendment in the quantity of Import Item No.1 and 2.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-164	M/s Macro Polymers Pvt. Ltd.	**HQ F. No.** 01/87/050/00174/AM18/ DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810140476 dt.12.06.2017	**RA F. No.** 08/24/040/00036/AM18	

Subject: Request for amendment in the quantity of Import Item No.1, 2, 4 and 5.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-165	M/s Macro Polymers Pvt. Ltd.	**HQ F. No.** 01/87/050/00255/AM18/ DES-VII	Status: **Deferred**
NC No.:20/AM19	Adv. Lic. No. and Date	**RA F. No.** 08/24/040/00526/AM17	

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Dated: 02.01.2019	0810140400 dt.31.05.2017		

Subject: Request for amendment in the quantity of Import Item No. 2 and 3.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-166	M/s Macro Polymers Pvt. Ltd.	**HQ F. No.** 01/87/050/00171/AM18/ DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810140472 dt.12.06.2017	**RA F. No.** 08/24/040/00010/AM18	

Subject: Request for amendment in the quantity of Import Item No. 1.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-167	M/s Macro Polymers Pvt. Ltd.	**HQ F. No.** 01/87/050/00482/AM17/ DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810139516 dt.11.01.2017	**RA F. No.** 08/24/040/00427/AM17	

Subject: Request for amendment in the quantity of Import Item No.1, 2, 3 and 4.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-168	M/s Macro Polymers Pvt. Ltd.	**HQ F. No.** 01/87/050/00428/AM17/ DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810138965 dt.25.10.2016	**RA F. No.** 08/24/040/00210/AM17	

Subject: Request for amendment in the quantity of Import Item No. 1 and 4.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Case No. A-169	**M/s Dhariyal Polymers Pvt. Ltd.**	**HQ F. No. 01/87/50/379/AM18/ DES-VII**	Status: **Apprpved**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date **0810140932 dated 14.09.2017**	**RA F. No. 08/24/040/00130/AM18**	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Dilip Kumar

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Decision: Based on the examination of the case of the firm by by Technical Expert (Consultant {SK}) in File No. 01/87/050/00379/AM18, the Committee decided to adopt following norms :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
POLYANIONIC CELLULOSE(LVG) ORGANIC CHEMICAL{20CPS MAXIMUM}	1 Kg	POLYANIONIC CELLULOSE POLYMER(PACP) POWDER{5000 CPS MINIMUM}	0.27Kg

RA may take consequential action as per Policy / Procedures

Case No. A-170	**M/s Dhariyal Polymers Pvt. Ltd.**	**HQ F. No.** 01/87/050/00177/AM18/DES-VII	Status: **Approved**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810140599 dated 04.07.2017	**RA F. No.** 08/24/040/00085/AM18	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: Based on the examination of the case of the firm by by Technical Expert (Consultant {SK}) in File No. 01/87/050/00177/AM18, the Committee decided to adopt following norms :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
CARBOXY METHYL CELLULOSE(LVG) ORGANIC CHEMICAL{30CPSMAXIMUM}	1 Kg	POLYANIONIC CELLULOSE POLYMER(PACP) POWDER{5000 CPS MINIMUM}	0.12Kg

RA may take consequential action as per Policy / Procedures

Case No. A-171	**M/s Dhariyal Polymers Pvt. Ltd.**	**HQ F. No.** 01/87/050/00163/AM18/DES-VII	Status: **Approved**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810136112 dated 24.09.2015	**RA F. No.** 08/24/040/00199/AM16	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: Based on the examination of the case of the firm by by Technical Expert (Consultant {SK}) in File No. 01/87/050/00163/AM18, the Committee decided to adopt following norms :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
POLYANIONIC CELLULOSE(RG) ORGANIC CHEMICAL{60CPSMAXIMUM}	1 Kg	POLYANIONIC CELLULOSE POLYMER(PACP) POWDER{5000 CPS MINIMUM}	0.32Kg

RA may take consequential action as per Policy / Procedures

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Case No. A-172	**M/s Dhariyal Polymers Pvt. Ltd.**	**HQ F. No.** 01/87/050/00161/AM18/DES-VII	Status: **Approved**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810136110 dated 24.09.2015	**RA F. No.** 08/24/040/00197/AM16	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: Based on the examination of the case of the firm by by Technical Expert (Consultant {SK}) in File No. 01/87/050/00379/AM18, the Committee decided to adopt following norms :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
POLYANIONIC CELLULOSE(LVG) ORGANIC CHEMICAL{20CPS MAXIMUM}	1 Kg	POLYANIONIC CELLULOSE POLYMER(PACP) POWDER{5000 CPS MINIMUM}	0.27

RA may take consequential action as per Policy / Proced

Case No. A-173	**M/s Dhariyal Polymers Pvt. Ltd.**	**HQ F. No.** 01/87/050/00162/AM18/DES-VII	Status: **Approved**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0810136111 dated 24.09.2015	**RA F. No.** 08/24/040/00198/AM16	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: Based on the examination of the case of the firm by by Technical Expert (Consultant {SK}) in File No. 01/87/050/00177/AM18, the Committee decided to adopt following norms :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
CARBOXY METHYL CELLULOSE(LVG) ORGANIC CHEMICAL{30CPS MAXIMUM}	1 Kg	POLYANIONIC CELLULOSE POLYMER(PACP) POWDER{5000 CPS MINIMUM}	0.12Kg

RA may take consequential action as per Policy / Procedures

Case No. A-174	M/s SMI Coated Products Pvt.Ltd.	**HQ F. No. 01/87/50/138/AM19/DES-VII**	Status: **Approved**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date **0310821687 dated 14.06.2018**	**RA F. No. 03/95/040/00193/AM19**	

Subject: Request for amendment in the quantity of import item no.2 against Advance Authorization No. 0310821687 dated 14.06.2018.

Decision: The Committee considered the request of the firm and decided that the quantity of Import Item (Sl. No.2) Adhesive {55% Solid Water Based}may be read as Kg in the minutes of Meeting No. 9/87-ALC1/2018 which was held on 27.06.2018

RA may take consequential action as per Policy / Procedures.

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Case No. A-175	M/s Techno Waxchem Pvt Ltd.	**HQ F. No.** 01/87/50/00004/AM18/DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0210206204 dated 05.10.2015	**RA F. No.** 02/24/040/00127/AM16	

Subject: Revision of adhoc norms fixed by NC against Advance Authorization No. 0210206204 dated 05.10.2015.

Decision: The Committee considered the request of the firm and decided that the same may be examinded by Technical Expert (Consultant {DNM}) and deferred the case,

Case No. A-176	M/s Techno Waxchem Pvt Ltd.	**HQ F. No.** 01/87/50/00007/AM18/DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0210207444 dated 07.03.2017	**RA F. No.** 02/24/040/00249/AM17	

Subject: Revision of adhoc norms fixed by NC against Advance Authorization No. 0210207444 dated 07.03.2017.

Decision: The Committee considered the request of the firm and decided that the same may be examinded by Technical Expert (Consultant {DNM}) and deferred the case,

Case No. A-177	M/s Jindal Specialty Textiles Ltd.	**HQ F. No.** 01/87/50/00585/AM17/DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date **3010103951 dated 17.02.2017**	**RA F. No. 30/24/040/00037/AM17**	

Subject: Amendment in the quantity of Import Item allowed by NC against Advance Authorization No. 3010103951 dated 17.02.2017.

Decision: The Committee considered the request of the firm and decided that the same may be examinded by DIPP and deferred the case,

Case No. A-178	M/s Shankar Packagings Ltd	**HQ F. No.** 01/87/050/00322/AM16/DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0310799710 dated 28.10.2015	**RA F. No.** 03/95/040/00461/AM16	

Subject: Revision of adhoc norms fixed by NC against Advance Authorization No. 0310799710 dated 28.10.2015.

Decision: The Committee considered the request of the firm and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

Dilip Kumar

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Case No. A-179	M/s Jain Irrigation Systems Ltd.,	**HQ F. No.** 01/87/162/00127/AM15/DES-VII	Status: **Deferred**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0310483881 dated 26.08.2008	**RA F. No.** 03/83/040/00298/AM09	

Subject: Request for review of fixation of input output norms on Adhoc basis against Advance Authorization No. 0310483881 dated 26.08.2008

Decision: The Committee considered the reply of the firm and decided that the same may be examinded by Technical Expert (Consultant {SK}) and deferred the case,

Case No. A-180	M/s KKalpana (India) Ltd.	**HQ F. No. 01/87/050/00105/AM18/DES-VII**	Status: **Approved**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0310811429 dated 23.02.2017	**RA F. No.** 03/94/040/00619/AM17	

Subject: Request of M/s KKalpana (India) Ltd., Mumbai to amend the description of Export item as "XLPE SIOPLAS COMPOUND" instead of "XLPE SIOPLAS COMPOUND containing minimum 98% LLDPE".

Decision: The committee considered the request of the firm and decided to delete the condition contaiing minimum 98% LLDPE imposed in the Export Item in respect of the following authorizations of the firm in the minutes of the meeting No. 02 dated 16.08.2017:-

Sl. No.	Advance Authorization No.	Dated	RA F.No.	Export Item	Import Item
1.	0310811429	23.02.2017	03/94/040/00619/AM17	XLPE Sioplas Compound	LLDPE Granules
2.	0310811434	23.02.2017	03/94/040/00727/AM17	XLPE Sioplas Compound	LLDPE Granules
3.	0310811409	23.02.2017	03/94/040/00785/AM17	XLPE Sioplas Compound	LLDPE Granules
4.	0310811462	27.02.2017	03/94/040/00787/AM17	XLPE Sioplas Compound	LLDPE Granules
5.	0310811431	23.02.2017	03/94/040/00911/AM17	XLPE Sioplas Compound	LLDPE Granules
6.	0310811427	23.02.2017	03/94/040/00913/AM17	XLPE Sioplas Compound	LLDPE Granules
7.	0310812129	27.03.2017	03/94/040/01056/AM17	XLPE Sioplas Compound	LLDPE Granules
8.	0310812130	27.03.2017	03/94/040/01067/AM17	XLPE Sioplas Compound	LLDPE Granules
9.	0310812287	30.03.2017	03/94/040/01153/AM17	XLPE Sioplas Compound	LLDPE Granules

RA may take consequential action as per Policy / Procedures.

Dilip Kumar

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Case No. A-181	M/s Balkrishan Industries Ltd.	**HQ F. No.** 01/80/050/00542/AM18/DES-VII	Status: **Approved**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date 0310817285 dated 24.11.2017	**RA F. No.** 03/94/040/00656/AM18	

Subject: **Ratification of Input Output Norms.**

Decision: The committee considered the request of the firm and decided to remove the following condition

"import of anti oxidants shall not exceed 1Kg for two Kgs of Rubber Chemcials allowed"

in respect of the following authorizations of the firm in the minutes of the meeting No. 04 dated 04.05.2018 :-

Sl. No.	Advance Authorization No.	Dated	RA F.No.
1.	0310817285	24.11.2017	03/94/040/00656/AM18
2.	0310817904	19.12.2017	03/94/040/00737/AM18

RA may take consequential action as per Policy / Procedures.

Case No. A-182	**M/s Rishiroop Ltd.**	**HQ F. No. 01/80/050/00541/AM17/DES-VII**	Status: **Approved**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date **0310809827 dated 14.12.2016**	**RA F. No. 03/95/040/00712/AM17**	

Subject: **Request to amend Export item description in respect of Advance Authorization No. 0310809827 dated 14.12.2016.**

Decision: The Committee considered the request of the firm and decided to adopt following norms norms in the minutes of Nomrs Committee-VII Meeting No.4/87-ALC1/2017 which was held on 30.10.2017:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity Recommended for Export of 1Kg of Export Product
Vinoprene in different Grades Like for : 700 to 790 series. (Containing 62% Acrylonitrile Butadiene Rubber (NBR), 27% PVC Resin AND 7% Plasticizers Namely : Di Octyl Adipate (DOA), DI ISO Nonyl Phthalate (DINP), TRI Octyl Trimellitate (TOTM)	106MT	Acrylonitrile Butadiene Rubber (NBR)	0.620Kg
		PVC Resin	0.270Kg
		Plasticizers Namely: DI OCTYL ADIPATE (DOA), DI ISO NONYL PHTHALATE (DINP), TRI OCTYL TRIMELLITATE (TOTM) (Import allowed based on actual Plasticizers used)	0.07Kg

RA may take consequential action as per Policy / Procedures

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Case No. A-183	**M/s Rishiroop Ltd.**	**HQ F. No. 01/80/050/00352/AM18/DES-VII**	Status: **Approved**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date **0310815363 dated 23.08.2017**	**RA F. No. 03/95/040/00410/AM18**	

Subject: **Request to amend Export item description in respect of Advance Authorization No. 0310815363 dated 23.08.2017.**

Decision: The Committee considered the request of the firm and decided to adopt following norms norms in the minutes of Nomrs Committee-VII Meeting No.6/87-ALC1/2017 which was held on 06.12.2017:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity Recommended for Export of 1Kg of Export Product
Vinoprene in different Grades Like for : 700 to 790 series. (Containing 62% Acrylonitrile Butadiene Rubber (NBR), 27% PVC Resin AND 7% Plasticizers Namely : Di Octyl Adipate (DOA), DI ISO Nonyl Phthalate (DINP), TRI Octyl Trimellitate (TOTM)	106MT	Acrylonitrile Butadiene Rubber (NBR)	0.620Kg
		PVC Resin	0.270Kg
		Plasticizers Namely: DI OCTYL ADIPATE (DOA), DI ISO NONYL PHTHALATE (DINP), TRI OCTYL TRIMELLITATE (TOTM) (Import allowed based on actual Plasticizers used)	0.07Kg

RA may take consequential action as per Policy / Procedures

Case No. A-184	**M/s Rishiroop Ltd.**	**HQ F. No. 01/80/050/00542/AM17/DES-VII**	Status: **Approved**
NC No.:20/AM19 Dated: 02.01.2019	Adv. Lic. No. and Date **0310809940 dated 19.12.2016**	**RA F. No. 03/95/040/00733/AM17**	

Subject: **Request to amend Import item description in respect of Advance Authorization No.0310809940 dated 19.12.2016.**

Decision: The Committee considered the request of the firm and decided to adopt following norms norms in the minutes of Nomrs Committee-VII Meeting No.4/87-ALC1/2017 which was held on 31.10.2017:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity Recommended for

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			Export of 1Kg of Export Product
Vinoprene in different Grades Like for : 650 to 659 series. (Containing 38% Acrylonitrile Butadiene Rubber (NBR), 24% PVC Resin AND 36% Plasticizers Namely : Di Octyl Adipate (DOA), DI ISO Nonyl Phthalate (DINP), TRI Octyl Trimellitate (TOTM)	90MT	Acrylonitrile Butadiene Rubber (NBR)	0.380Kg
		PVC Resin	0.240Kg
		Plasticizers Namely: DI OCTYL ADIPATE (DOA), DI ISO NONYL PHTHALATE (DINP), TRI OCTYL TRIMELLITATE (TOTM) (Import allowed based on actual Plasticizers used)	0.036Kg

RA may take consequential action as per Policy / Procedures

ONLINE CASES

1	**Case No.:130/15/87-ALC1/2016**	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00523/AM17/	RLA File :30/24/040/00026/AM15/	Lic.No/Date:3010103090 13.08.2014	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows subject to all statutory clearances since import itme is used butyl rubber tube scrap:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
RECLAIM RUBBER FROM USED TYRES	100000Kg	USED TYRE(SHREDDER TYRE CHIP)WITHOUT IRON	108000Kg
RA may take consequential action as per Policy / Procedures			

2	**Case No.:21/18/87-ALC1/2015**	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
	HQ File :01/87/050/00191/AM16/	RLA File :09/24/040/00049/AM16/	Lic.No/Date:0910062005 12.05.2015	

Decision : The committee noted that a DL was issued to firm on 25.09.2018, which was followed by a reminder on 26.11.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case

Dilip Kumar

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	Case No.:6/20/87-ALC1/2015	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
3	HQ File :01/87/050/00250/AM16/	RLA File :02/24/040/00120/AM16/	Lic.No/Date:0210206166 18.09.2015	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Department of Chemicals and Petro Chemicals			

	Case No.:26/14/87-ALC1/2016	Party Name: AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
4	HQ File :01/87/050/00359/AM17/	RLA File :05/23/040/00262/AM16/	Lic.No/Date:0510395845 08.10.2015	
	Decision : The committee noted that a DL was issued to firm on 03.08.2018, which was followed by a reminder on 30.10.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case			

	Case No.:5/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00007/AM17/	RLA File :03/95/040/00263/AM16/	Lic.No/Date:0310803206 10.03.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00009/AM17, the Committee decided to adopt following norms:-

5

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
VAM Veova Copolymer Emulsion Solid Content 55+-1%	1Kg	VINYL ACETATE MONOMER	0.4110Kg
		VEOVA 10 MONOMER {Vinylester of 2 ethyl hexamoic acid}	0.0980Kg
		DI OCTYL MALEATE	0.0110Kg
		HYDROXY ETHYL CELLULOSE	0.0096Kg
		EMULSOGEN LCN 287	0.0055Kg
		TEXANOL EA{2,2,4-Trimethyl-1. 3-pentanediol monoisobutyrate}	0.0144Kg
		DYNASYLAN GLYMO {Organo Silane}	0.0010Kg
		HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packaging policy
RA may take consequential action as per Policy / Procedures			

6	**Case No.:6/2/87-ALC1/2016**	Party Name:VISEN INDUSTRIES	Meet No/Date:20/87-	**Status:**

Dilip Kumar

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	LIMITED	ALC1/2018 02.01.2019	**Approved**
HQ File :01/87/050/00008/AM17/	RLA File :03/95/040/00334/AM16/	Lic.No/Date:0310803234 11.03.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00008/AM17, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
VAM Veova Copolymer Emulsion Solid Content 55+-1% (PACKED IN 1200 HM HDPE DRUMS HAVING TARE WT. 8.50 KGS EACH.)	1Kg	VINYL ACETATE MONOMER	0.3684Kg
		VEOVA 10 MONOMER {Vinyl Ester of 2 Ethyl Hexamoic Acid}	0.0678Kg
		HYDROXY ETHYL CELLULOSE	0.0033Kg
		EMULSOGEN LCN 287{Alkyl Polyethylene Glycol Ether}	0.0168Kg
		ETHYLACRYLATE	0.0886Kg
		SURFACTANTS{Alkyl Polyethylene Glycol Ether}	0.0017Kg
		HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packaging policy
RA may take consequential action as per Policy / Procedures			

Case No.:7/2/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
HQ File :01/87/050/00009/AM17/	RLA File :03/95/040/00335/AM16/	Lic.No/Date:0310803231 11.03.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00009/AM17, the Committee decided to adopt following norms:-

7

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
VAM Veova Copolymer Emulsion Solid Content 55+-1%	1Kg	VINYL ACETATE MONOMER	0.4110Kg
		VEOVA 10 MONOMER {Vinyl Ester of 2 Ethyl Hexamoic Acid}	0.0980Kg
		DI OCTYL MALEATE	0.0110Kg
		HYDROXY ETHYL CELLULOSE	0.0096Kg

Dilip Kumar

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		EMULSOGEN LCN 287	0.0055Kg
		TEXANOL EA{2,2,4-Trimethyl-1. 3-pentanediol monoisobutyrate}	0.0144Kg
		SURFACTANTS{Alkyl Polyethylene Glycol Ether}	0.0010Kg
		HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packaging policy
RA may take consequential action as per Policy / Procedures			

	Case No.:34/13/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00309/AM17/	RLA File :03/95/040/00899/AM15/	Lic.No/Date:0310803251 11.03.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00309/AM17, the Committee decided to adopt following norms:-

	EXPORT ITEM	QTY	IMPORT ITEM	Quantity
8	VAM Veova Copolymer Emulsion Solid Content 55+-1% (PACKED IN 4400 HM LDPE OT DRUMS TARE WT. 8.786 KGS PER DRUMS.)	1Kg	VINYL ACETATE MONOMER	0.4110Kg
			VEOVA 10 MONOMER {Vinyl Ester of 2 Ethyl Hexamoic Acid}	0.0980Kg
			DI OCTYL MALEATE	0.0110Kg
			HYDROXY ETHYL CELLULOSE	0.0096Kg
			EMULSOGEN LCN 287	0.0055Kg
			TEXANOL EA {2,2,4-Trimethyl-1, 3-pentanediol monoisobutyrate}	0.0144Kg
			SILQUEST SILANE 187/ SILANE Z6040/KBM403{3 GLYCIDOXY PROPYL TRIMETHOXY SILANE}	0.0010Kg
			HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packaging policy
	RA may take consequential action as per Policy / Procedures			

9	**Case No.:6/1/87-ALC1/2016**	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**

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HQ File :01/87/050/00359/AM16/	RLA File :03/95/040/00592/AM16/	Lic.No/Date:0310803332 15.03.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00359/AM16, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
STYRENE ACRYLATE COPOLYMER EMULSION SOLID CONTENT 45% +/- 1% (PACKED IN 7 FLEXI TANKS	1Kg	BUTYL ACRYLATE	0.206Kg
		STYRENE MONOMER	0.206Kg
		ACRYLIC ACID	0.0048Kg
		ACRYLAMIDE	0.0103Kg
		SURFACTANTS {Alkyl Polyethylene Glycol Ether}	0.0377Kg
		POTASSIUM PERSULPHATE	0.0017Kg
		METHYL MEHTACRYLATE	0.0010Kg
		SILQUEST SILANE 172/GENIOSIL GF 56(ORGANO FUNCTIONAL)	0.0100Kg
		TOP LOADING BOTTOM DISCHARGE FLEXI BAGS	As per packaging policy
RA may take consequential action as per Policy / Procedures			

Case No.:25/8/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
HQ File :01/87/050/00137/AM17/	RLA File :03/95/040/00262/AM16/	Lic.No/Date:0310803331 15.03.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00137/AM17, the Committee decided to adopt following norms:-

10

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
VAM Veova Copolymer Emulsion Solid Content 55+-1% (PACKED IN 800HM HDPE DRUMS OF TARE WT. 8.50 KGS)	1Kg	VINYL ACETATE MONOMER	0.3684Kg
		VEOVA 10 MONOMER {Vinyl Ester of 2 Ethyl Hexamoic Acid}	0.0678Kg

Dilip Kumar

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		HYDROXY ETHYL CELLULOSE	0.0033Kg
		EMULSOGEN LCN 287 {Alkyl Polyethylene Glycol Ether}	0.0168Kg
		ETHYLACRYLATE	0.0886Kg
		DYNASYLANVTEO {Silane}	0.0017Kg
		HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packaging policy
RA may take consequential action as per Policy / Procedures			

	Case No.:63/3/87-ALC1/2017	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
11	HQ File :01/87/050/00264/AM18/	RLA File :26/24/040/00005/AM17/	Lic.No/Date:2610012755 13.05.2016	
	Decision : The committee noted that a DL was issued to firm on 02.08.2018, which was followed by a reminder on 26.11.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case			

	Case No.:1/8/87-ALC1/2016	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
12	HQ File :01/87/050/00113/AM17/	RLA File :02/24/040/00022/AM17/	Lic.No/Date:0210206703 19.05.2016	
	Decision : The committee considered the as per agenda and decied to defer the matter as per request of the firm			

	Case No.:2/8/87-ALC1/2016	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
13	HQ File :01/87/050/00114/AM17/	RLA File :02/24/040/00024/AM17/	Lic.No/Date:0210206704 19.05.2016	
	Decision : The committee considered the as per agenda and decied to defer the matter as per request of the firm			

	Case No.:37/14/87-ALC1/2016	Party Name:NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
14	HQ File :01/87/050/00370/AM17/	RLA File :08/24/040/00085/AM17/	Lic.No/Date:0810138106 06.06.2016	
	Decision : The committee considered the request of the firm for deferrement of Personal Hearing and decided that another date for PH may be given to the firm and deferred the case.			

Dilip Kumar

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15	**Case No.:2/13/87-ALC1/2016**	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00277/AM17/	RLA File :02/24/040/00064/AM17/	Lic.No/Date:0210206799 30.06.2016	
	Decision : The committee considered the as per agenda and decied to defer the matter as per request of the firm			

16	**Case No.:36/13/87-ALC1/2016**	Party Name: NIKISU FINE CHEMICALS PVT.LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00311/AM17/	RLA File :03/95/040/00039/AM17/	Lic.No/Date:0310806728 29.07.2016	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued.			

17	**Case No.:51/10/87-ALC1/2018**	Party Name:PAVAMAN POLY PRODUCTS PVT.LTD,	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
	HQ File :01/87/050/00190/AM19/	RLA File :07/24/040/00203/AM17/	Lic.No/Date:0710110451 23.09.2016	
	Decision : The committee noted that a DL was issued to firm on 14.08.2018, which was followed by a reminder on 30.10.2018. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

18	**Case No.:17/14/87-ALC1/2016**	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00350/AM17/	RLA File :03/94/040/00644/AM17/	Lic.No/Date:0310808590 20.10.2016	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued.			

19	**Case No.:134/15/87-ALC1/2016**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
	HQ File :01/87/050/00527/AM17/	RLA File :34/24/040/00221/AM17/	Lic.No/Date:3410042657 10.11.2016	
	Decision : The committee noted that a DL was issued to firm on 11.07.2018, which was followed by a reminder on 30.10.2018. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

20	**Case No.:90/15/87-ALC1/2016**	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018	**Status: Rejected**

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			02.01.2019	
	HQ File :01/87/050/00483/AM17/	RLA File :24/24/040/00022/AM17/	Lic.No/Date:2410042089 29.11.2016	
	Decision : The committee noted that a DL was issued to firm on 02.08.2018, which was followed by a reminder on 26.11.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case			

21	**Case No.:60/14/87-ALC1/2016**	Party Name: AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Withdrawan**
	HQ File :01/87/050/00393/AM17/	RLA File :52/24/040/00057/AM17/	Lic.No/Date:5210042101 14.12.2016	
	Decision : The committee considered the reply of the firm wherein firm has stated that their application for Advance Authorization is on repeat norm basis. Therefore, committee decided to withdraw the case from Norms Committee.			

22	**Case No.:54/16/87-ALC1/2016**	Party Name: ASTRA CORPORATION	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Withdrawan**
	HQ File :01/87/050/00581/AM17/	RLA File :22/24/040/00064/AM16/	Lic.No/Date:2210015623 29.12.2016	
	Decision : The committee considered the reply of the firm wherein firm has stated that their license was cancelled by RA. Therefore, committee decided to withdraw the case from Norms Committee.			

23	**Case No.:55/16/87-ALC1/2016**	Party Name:ASTRA CORPORATION	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00582/AM17/	RLA File :22/24/040/00065/AM16/	Lic.No/Date:2210015624 29.12.2016	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows subject to all statutory clearances since import item is used butyl rubber tube scrap:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
RECLAIM RUBBE	619MT	USED BUTYL RUBBER TUBE SCRAP CUT INTO 2 PCS OR MULTIPLE PCS FOR MANUFACTURE OF BUTYL RECLAIMED RUBBER	557MT
RA may take consequential action as per Policy / Procedures			

24	**Case No.:25/16/87-ALC1/2016**	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
	HQ File :01/87/050/00552/AM17/	RLA File :03/95/040/00683/AM17/	Lic.No/Date:0310810204 30.12.2016	
	Decision : The committee noted that a DL was issued to firm on 11.07.2018, which was followed by a reminder on 30.10.2018. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

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	Case No.:38/1/87-ALC1/2017	Party Name:NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
25	HQ File :01/87/050/00038/AM18/	RLA File :08/24/040/00411/AM17/	Lic.No/Date:0810139670 07.02.2017	
	Decision : The committee considered the request of the firm for deferrement of Personal Hearing and decided that another date for PH may be given to the firm and deferred the case			

	Case No.:39/1/87-ALC1/2017	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
26	HQ File :01/87/050/00039/AM18/	RLA File :08/24/040/00412/AM17/	Lic.No/Date:0810139672 07.02.2017	
	Decision : The committee considered the request of the firm for deferrement of Personal Hearing and decided that another date for PH may be given to the firm and deferedr the case.			

	Case No.:56/16/87-ALC1/2016	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
27	HQ File :01/87/050/00583/AM17/	RLA File :24/24/040/00030/AM17/	Lic.No/Date:2410042143 08.02.2017	
	Decision : The committee noted that a DL was issued to firm on 01.08.2018, which was followed by a reminder on 26.11.2018. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

	Case No.:50/1/87-ALC1/2017	Party Name: SNR RECLAMATIONS PVT.LTD;	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00050/AM18/	RLA File :30/24/040/00038/AM17/	Lic.No/Date:3010103946 09.02.2017	
28	**Decision :** The committee considered the case as per agenda and decided to ratify the licence as follows subject to all statutory clearances since import item used butyl rubber tube scrap:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BUTYL RECLAIM RUBBER	500000Kg	USED BUTYL RUBBER TUBE SCRAP	450000Kg
RA may take consequential action as per Policy / Procedures			

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Case No.:1/16/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
HQ File :01/87/050/00528/AM17/	RLA File :03/95/040/00222/AM17/	Lic.No/Date:0310811458 27.02.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00127/AM18, the Committee decided to adopt following norms:-

29

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
VAM Veova Copolymer Emulsion Solid Content 55+-1%	1Kg	VINYL ACETATE MONOMER	0.4110Kg
		VEOVA 10{Vinyl Ester of 2 Ethyl Hexonic Acid}	0.0980Kg
		DI OCTYL MALEATE	0.0110Kg
		HYDROXY ETHYL CELLULOSE	0.0096Kg
		EMULSOGEN LCN 287{Alkyl Polyethylene Glycol Ether}	0.0055Kg
		TEXANOL EA{2,2,4-Trimethyl-1, 3-pentanediol monoisobutyrate}	0.0144Kg
		DYNASYLAN GLYMO{Organo Silane}	0.0010Kg
		HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packaging policy

RA may take consequential action as per Policy / Procedures

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Case No.:70/2/87-ALC1/2017	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
HQ File :01/87/050/00127/AM18/	RLA File :03/95/040/00044/AM17/	Lic.No/Date:0310811461 27.02.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00127/AM18, the Committee decided to adopt following norms:-

30

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
VAM VEOVA COPOLYMER EMULSION (SOLID CONTENT 50% +/- 1%)	1Kg	VINYL ACETATE MONOMER	0.3670Kg
		VEOVA 10 {Vinyl Ester of 2 Ethyl Hexonic Acid}	0.1037Kg
		HYDROXY ETHYL CELLULOSE	0.0130Kg
		SODIUM VINYL SULPHONATE	0.0031Kg
		FOAMASTER{Silica & Mineral Oil Blend}	0.0001Kg
		HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packging policy

RA may take consequential action as per Policy / Procedures

Case No.:127/2/87-ALC1/2017	Party Name: EASTMAN RECLAMATIONS	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
HQ File :01/87/050/00184/AM18/	RLA File :30/24/040/00047/AM16/	Lic.No/Date:3010103973 07.03.2017	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows subject to all statutory clearances since import itme is used butyl tubes scrap:

31

EXPORT ITEM	QTY	IMPORT ITEM	QTY
RECLAIM RUBBER	400000Kg	USED BUTYL TUBES SCRAP WITH MULTIPLE CUTS	360000Kg
		RUBBER PROCESS OIL	12000Kg
		RECLAIMING AGENT	6000Kg
		PINE TAR OIL	8000Kg
		ROSIN/RESIN	8000Kg

RA may take consequential action as per Policy / Procedures

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Case No.:129/2/87-ALC1/2017	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
HQ File :01/87/050/00186/AM18/	RLA File :30/24/040/00035/AM17/	Lic.No/Date:3010103974 07.03.2017	

32

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows subject to all statutory clearances since import item is used butyl tubes:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
RECLAIM RUBBER	500000Kg	USED BUTYL TUBES WITH CUT IN 2 OR MORE PIECES	450000Kg
		RUBBER PROCESS OIL	15000Kg
		RECLAIMING AGENT	7500Kg
		PINE TAR OIL	10000Kg
		ROSIN/RESIN	10000Kg
RA may take consequential action as per Policy / Procedures			

Case No.:63/16/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
HQ File :01/87/050/00590/AM17/	RLA File :03/95/040/00717/AM17/	Lic.No/Date:0310811804 14.03.2017	

33

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00592/AM17, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
BUTYL ACRYLATE AND METHYL METHACRYLATE CO-POLYMER EMULSIONS SOLIDS CONTENT 50% +/- 2%	1Kg	BUTYL ACRYLATE	0.2193Kg
		METHYL METHACRYLATE	0.2600Kg
		HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packing policy
RA may take consequential action as per Policy / Procedures			

Dilip Kumar

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	Case No.:128/2/87-ALC1/2017	Party Name: KOHINOOR RECLAMATIONS	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00185/AM18/	RLA File :30/24/040/00011/AM17/	Lic.No/Date:3010103981 14.03.2017	

34

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows subject to all statutory clearances since import item is used tyres:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
RECLAIM RUBBER	1500000Kg	USED TYRES WITH CUT IN 2 OR 3 PCS	1512000Kg
		RECLAIMING AGENT	2362Kg
		RUBBER PROCESS OIL	8100Kg
		PINE TAR	10125Kg
		RESIN/GUM ROSIN	4725Kg
RA may take consequential action as per Policy / Procedures			

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	Case No.:59/1/87-ALC1/2017	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00592/AM17/	RLA File :03/95/040/00968/AM17/	Lic.No/Date:0310811936 20.03.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00592/AM17, the Committee decided to adopt following norms:-

	EXPORT ITEM	QTY	IMPORT ITEM	Quantity
35	BUTYL ACRYLATE AND METHYL METHACRYLATE CO-POLYMER EMULSIONS SOLIDS CONTENT 50% +/- 2%	1Kg	BUTYL ACRYLATE	0.2193Kg
			METHYL METHACRYLATE	0.2600Kg
			HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packing policy
	RA may take consequential action as per Policy / Procedures			

	Case No.:5/1/87-ALC1/2017	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
36	HQ File :01/87/050/00005/AM18/	RLA File :02/24/040/00219/AM17/	Lic.No/Date:0210207478 20.03.2017	

Decision : The committee considered the as per agenda and decied to defer the matter as per request of the firm

	Case No.:43/2/87-ALC1/2017	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
37	HQ File :01/87/050/00100/AM18/	RLA File :02/24/040/00261/AM17/	Lic.No/Date:0210207493 23.03.2017	

Decision : The committee considered the reply of the firm and decided that reply may be send to DIPP for examination and comments and defer the case.

	Case No.:61/1/87-ALC1/2017	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
38	HQ File :01/87/050/00594/AM17/	RLA File :03/95/040/00559/AM17/	Lic.No/Date:0310812089 25.03.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00594/AM17, the Committee decided to adopt following norms:-

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EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Polyvinyl Acetate Emulsion Solid Content 50% +/- 1%	1Kg	VINYL ACETATE MONOMER	0.3487Kg
		VEOVA 10{VINYLESTER OF 2 – ETHYL HEXONIC ACID}	0.0808Kg
		METHYL METHACRYLATE	0.0532Kg
		HYDROXY ETHYL CELLULOSE	0.0013Kg
		SODIUM VINYL SULPHONATE	0.0025Kg
		SILQUEST SILANE 172/ GENIOSIL GF 56 (ORGANO FUNCTIONAL)	0.0010Kg
		SILQUEST SILANE 187/ SILANE Z 6040/KBM 403(3 GLYCIDOXY PROPYL TRIMETHOXY)	0.0015Kg
		POTASSIUM PERSULPHATE	0.0015Kg
		HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packing policy
RA may take consequential action as per Policy / Procedures			

	Case No.:44/2/87-ALC1/2017	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
39	HQ File :01/87/050/00101/AM18/	RLA File :02/24/040/00263/AM17/	Lic.No/Date:0210207504 29.03.2017	
	Decision : The committee considered the case as per agenda and decied to defer the matter as per request of the firm			

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40	**Case No.:2/12/87-ALC1/2018**	Party Name: MICROSPHERES (INDIA)	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00221/AM19/	RLA File :03/95/040/00113/AM18/	Lic.No/Date:0310813166 11.05.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00221/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Expancel Microspheres 920 DET 40 d25 (Copolymer of Acrylonitrile){Expanded}	1Kg	Expancel 920 DU 40-Fibre Drum 50 KGS Net{Unexpanded}	0.825Kg
RA may take consequential action as per Policy / Procedures			

41	**Case No.:38/2/87-ALC1/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00095/AM18/	RLA File :03/95/040/00011/AM18/	Lic.No/Date:0310814051 19.06.2017	

Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.

42	**Case No.:133/2/87-ALC1/2017**	Party Name:G B RUBBER PRODUCTS	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00190/AM18/	RLA File :31/83/040/00140/AM17/	Lic.No/Date:3110066787 19.06.2017	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued.

43	**Case No.:43/3/87-ALC1/2017**	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00244/AM18/	RLA File :05/23/040/00113/AM18/	Lic.No/Date:0510403191 21.06.2017	

Decision : The committee heard the representative of the firm during Personal Hearing and decided that firm will provide more details about the products and justification for imports.

44	**Case No.:59/3/87-ALC1/2017**	Party Name:SUNFLEX RECYCLING PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00260/AM18/	RLA File :08/24/040/00092/AM18/	Lic.No/Date:0810140636	

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Udyog Bhawan, New Delhi

			13.07.2017	

Decision : The committee considered the reply of the firm and decided that reply may be send to DIPP for examination and comments and defer the case.

	Case No.:71/3/87-ALC1/2017	Party Name:GOVIND RUBBER LIMITED.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
45	HQ File :01/87/050/00272/AM18/	RLA File :30/24/040/00009/AM18/	Lic.No/Date:3010104078 14.07.2017	

Decision : The committee noted that a DL was issued to firm on 03.07.2018, which was followed by a reminder on 30.10.2018. However, firm has not replied to the DL. Therefore, committee decided to reject the case

	Case No.:72/3/87-ALC1/2017	Party Name:GOVIND RUBBER LIMITED.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
46	HQ File :01/87/050/00273/AM18/	RLA File :30/24/040/00010/AM18/	Lic.No/Date:3010104079 14.07.2017	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued.

	Case No.:73/3/87-ALC1/2017	Party Name:GOVIND RUBBER LIMITED.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
47	HQ File :01/87/050/00274/AM18/	RLA File :30/24/040/00011/AM18/	Lic.No/Date:3010104080 14.07.2017	

Decision : The committee noted that a DL was issued to firm on 03.07.2018, which was followed by a reminder on 30.10.2018. However, firm has not replied to the DL. Therefore, committee decided to reject the case

	Case No.:29/6/87-ALC1/2017	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
48	HQ File :01/87/050/00415/AM18/	RLA File :34/24/040/00077/AM18/	Lic.No/Date:3410043424 30.08.2017	

Decision : The committee noted that a DL was issued to firm on 04.09.2018, which was followed by a reminder on 26.11.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case

	Case No.:6/8/87-ALC1/2018	Party Name:THERMO POLYMERS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
49	HQ File :01/87/050/00127/AM19/	RLA File :09/24/040/00249/AM18/	Lic.No/Date:0910065435 06.09.2017	

Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.

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विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi

50	**Case No.:4/18/87-ALC1/2018**	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00453/AM19/	RLA File :03/95/040/00434/AM18/	Lic.No/Date:0310815577 06.09.2017	
	Decision : The committee considered the case as per agenda and noted that RA as well as firm were requested on 08.11.2018 to provide the hard copy of the application and the same has not been received so far. Therefore, committee decided that RA and firm may be reminded in this regard and defer the case.			

51	**Case No.:34/9/87-ALC1/2017**	Party Name:ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00475/AM18/	RLA File :03/94/040/00489/AM18/	Lic.No/Date:0310815682 12.09.2017	
	Decision : The committee considered the reply of the firm and decided that reply may be send to Technical Expert (Consultant {SK}) for examination and comments and defer the case.			

52	**Case No.:35/9/87-ALC1/2017**	Party Name:ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00476/AM18/	RLA File :03/94/040/00495/AM18/	Lic.No/Date:0310815735 13.09.2017	
	Decision : The committee considered the reply of the firm and decided that reply may be send to Technical Expert (Consultant {SK}) for examination and comments and defer the case.			

53	**Case No.:3/5/87-ALC1/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00318/AM18/	RLA File :03/95/040/00229/AM18/	Lic.No/Date:0310815892 22.09.2017	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.			

54	**Case No.:4/5/87-ALC1/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00319/AM18/	RLA File :03/95/040/00277/AM18/	Lic.No/Date:0310815891 22.09.2017	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due course to DGFT for onward transmission to firm. Therefore, committee decided to defer the case.			

Dilip Kumar

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55	**Case No.:13/8/87-ALC1/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00431/AM18/	RLA File :03/95/040/00441/AM18/	Lic.No/Date:0310816957 10.11.2017	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due course to DGFT for onward transmission to firm. Therefore, committee decided to defer the case.			

56	**Case No.:16/9/87-ALC1/2017**	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00457/AM18/	RLA File :08/24/040/00225/AM18/	Lic.No/Date:0810141287 10.11.2017	
	Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.			

57	**Case No.:10/8/87-ALC1/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00428/AM18/	RLA File :03/95/040/00440/AM18/	Lic.No/Date:0310817008 13.11.2017	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.			

58	**Case No.:11/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00429/AM18/	RLA File :03/95/040/00308/AM18/	Lic.No/Date:0310816997 13.11.2017	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due course to DGFT for onward transmission to firm. Therefore, committee decided to defer the case.			

59	**Case No.:12/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00430/AM18/	RLA File :03/95/040/00322/AM18/	Lic.No/Date:0310816999 13.11.2017	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore,			

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committee decided to defer the case.

60	**Case No.:14/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00432/AM18/	RLA File :03/95/040/00391/AM18/	Lic.No/Date:0310817001 13.11.2017	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.			

61	**Case No.:15/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00433/AM18/	RLA File :03/95/040/00349/AM18/	Lic.No/Date:0310816998 13.11.2017	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.			

62	**Case No.:19/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00437/AM18/	RLA File :03/95/040/00408/AM18/	Lic.No/Date:0310817002 13.11.2017	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due course to DGFT for onward transmission to firm. Therefore, committee decided to defer the case.			

63	**Case No.:23/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00441/AM18/	RLA File :03/95/040/00312/AM18/	Lic.No/Date:0310817153 20.11.2017	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.			

64	**Case No.:103/10/87-ALC1/2017**	Party Name: CHAND ENGINEERING	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
	HQ File :01/87/050/00593/AM18/	RLA File :12/21/040/00032/AM18/	Lic.No/Date:1210009617 21.11.2017	

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Decision : The committee noted that a DL was issued to firm on 17.07.2018, which was followed by a reminder on 30.10.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case

65	**Case No.:17/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00435/AM18/	RLA File :03/95/040/00551/AM18/	Lic.No/Date:0310817320 27.11.2017	

Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.

66	**Case No.:18/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00436/AM18/	RLA File :03/95/040/00494/AM18/	Lic.No/Date:0310817321 27.11.2017	

Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.

67	**Case No.:20/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00438/AM18/	RLA File :03/95/040/00518/AM18/	Lic.No/Date:0310817316 27.11.2017	

Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.

68	**Case No.:22/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00440/AM18/	RLA File :03/95/040/00517/AM18/	Lic.No/Date:0310817325 27.11.2017	

Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.

69	**Case No.:28/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00518/AM18/	RLA File :03/95/040/00452/AM18/	Lic.No/Date:0310817513	

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			06.12.2017	

Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.

70	**Case No.:70/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00560/AM18/	RLA File :03/95/040/00451/AM18/	Lic.No/Date:0310817562 07.12.2017	

Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.

71	**Case No.:7/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00497/AM18/	RLA File :03/95/040/00386/AM18/	Lic.No/Date:0310817653 11.12.2017	

Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.

72	**Case No.:27/10/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00517/AM18/	RLA File :03/95/040/00714/AM18/	Lic.No/Date:0310817651 11.12.2017	

Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.

73	**Case No.:95/10/87-ALC1/2017**	Party Name:SWASTIK POLYMERS	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
	HQ File :01/87/050/00585/AM18/	RLA File :05/24/040/00396/AM18/	Lic.No/Date:0510404846 11.12.2017	

Decision : The committee noted that a DL was issued to firm on 16.07.2018, which was followed by a reminder on 30.10.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case

74	**Case No.:10/10/87-ALC1/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**

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	HQ File :01/87/050/00500/AM18/	RLA File :03/95/040/00453/AM18/	Lic.No/Date:0310817710 12.12.2017	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals, who has informed that they are seeking information from the firm in order to procees the case and will send the DL in due cours to DGFT for oward transmission to firm. Therefore, committee decided to defer the case.			

75	**Case No.:63/10/87-ALC1/2017**	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00553/AM18/	RLA File :03/94/040/00725/AM18/	Lic.No/Date:0310817909 19.12.2017	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued.			

76	**Case No.:97/10/87-ALC1/2017**	Party Name: OCEAN THERMOPLASTIC ELASTOMERS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
	HQ File :01/87/050/00587/AM18/	RLA File :05/24/040/00476/AM18/	Lic.No/Date:0510405146 28.12.2017	
	Decision : The committee noted that a DL was issued to firm on 17.07.2018, which was followed by a reminder on 30.10.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case			

77	**Case No.:31/10/87-ALC1/2017**	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00521/AM18/	RLA File :02/24/040/00053/AM18/	Lic.No/Date:0210208093 29.12.2017	
	Decision : The committee considered the reply of the firm and decided that reply may be send to DIPP for examination and comments and defer the case.			

78	**Case No.:109/10/87-ALC1/2017**	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00599/AM18/	RLA File :30/24/040/00025/AM18/	Lic.No/Date:3010104199 29.12.2017	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows subject to all statutory clearances since import itme is used butyl rubber tube scrap:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaim Rubber	500000Kg	USED RUBBER TUBES SCRAP WITH MULTIPLE CUTS	450000Kg
		RUBBER PROCESS OIL	15000Kg

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		RECLAIMING AGENT	7500Kg
		PINE TAR OIL	10000Kg
		ROSIN/ RESIN	10000Kg
RA may take consequential action as per Policy / Procedures			

79	**Case No.:9/1/87-ALC1/2018**	Party Name:NAVNEET EDUCATION LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00009/AM19/	RLA File :03/95/040/00763/AM18/	Lic.No/Date:0310818339 09.01.2018	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and Deferred the case.			

80	**Case No.:45/1/87-ALC1/2018**	Party Name:PRISTINE MELAMINE LLP	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00045/AM19/	RLA File :34/24/040/00283/AM18/	Lic.No/Date:3410043793 10.01.2018	
	Decision : The committee considered the reply of the firm and decided that reply may be send to DIPP for examination and comments and defer the case.			

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	Case No.:102/10/87-ALC1/2017	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00592/AM18/	RLA File :10/24/040/00053/AM18/	Lic.No/Date:1010059871 15.01.2018	

Decision : Based on the decision taken in Norms Committee-VII Meeting No.9/87-ALC1/2018 which was held on 27.06.2018, committee decided to ratify license as under:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Dustpan with BLADE of relevant size, Specification and Material	100000Number	Dustpan Blade of relevant size, Specification and Material (Net to Net Bais)	100000Number
RA may take consequential action as per Policy / Procedures			

82	**Case No.:35/1/87-ALC1/2018**	Party Name:SNR RECLAMATIONS PVT.LTD;	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:3010104230	

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:01/87/050/00035/AM19/	:30/24/040/00017/AM18/	05.02.2018	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows subject to all statutory clearances since import item is used butyl rubber tube scrap:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BUTYL RECLAIM RUBBER	500000Kg	USED BUTYL RUBBER TUBE SCRAP {WITH MULTIPLE CUTS/SHREDS/PRESSBALED}	450000Kg

RA may take consequential action as per Policy / Procedures

	Case No.:4/2/87-ALC1/2018	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
83	HQ File :01/87/050/00050/AM19/	RLA File :03/94/040/00621/AM18/	Lic.No/Date:0310818874 05.02.2018	

Decision : The committee considered the reply of the firm and decided that reply may be send to Technical Expert (Consultant {DNM}) for examination and comments and defer the case.

	Case No.:47/10/87-ALC1/2018	Party Name:3B FILMS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
84	HQ File :01/87/050/00186/AM19/	RLA File :34/24/040/00265/AM18/	Lic.No/Date:3410043864 06.02.2018	

Decision : The committee noted that a DL was issued to firm on 14.08.2018, which was followed by a reminder on 26.11.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case

	Case No.:3/1/87-ALC1/2018	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
85	HQ File :01/87/050/00003/AM19/	RLA File :02/24/040/00179/AM18/	Lic.No/Date:0210208221 16.02.2018	

Decision : The committee considered the reply of the firm and decided that reply may be send to DIPP for examination and comments and defer the case.

	Case No.:6/7/87-ALC1/2018	Party Name: HUHTAMAKI PPL LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
86	HQ File :01/87/050/00085/AM19/	RLA File :03/94/040/00960/AM18/	Lic.No/Date:0310819362 22.02.2018	

Decision : The committee noted that a DL was issued to firm on 03.08.2018, which was followed by a reminder on 26.11.2018. However, firm has not replied to the DL. Therefore, committee decided to reject the case

87	**Case No.:7/7/87-ALC1/2018**	Party Name:ASAWA INSULATION PVT. LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**

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	HQ File :01/87/050/00086/AM19/	RLA File :03/94/040/00984/AM18/	Lic.No/Date:0310819472 28.02.2018	
	Decision : The committee noted that a DL was issued to firm on 02.08.2018, which was followed by a reminder on 26.11.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case			

	Case No.:31/10/87-ALC1/2018	Party Name:CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
88	HQ File :01/87/050/00170/AM19/	RLA File :08/24/040/00327/AM18/	Lic.No/Date:0810142102 01.03.2018	
	Decision : The committee noted that a DL was issued to firm on 14.08.2018, which was followed by a reminder on 26.11.2018. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

	Case No.:59/10/87-ALC1/2018	Party Name:FISHFA RUBBERS LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00198/AM19/	RLA File :24/24/040/00051/AM18/	Lic.No/Date:2410042381 15.03.2018	
89	**Decision :** The committee considered the case as per agenda and decided to ratify the licence as follows subject to all statutory clearances since import itme is used butyl rubber tube scrap:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
RECLAIMED RUBBER SHEET	4000 MT	USED RUBBER TUBES CUT INTO TWO PIECES WITHOUT VALVES STANDARD (Pre-import condition applicable)	3600MT
RA may take consequential action as per Policy / Procedures			

	Case No.:35/13/87-ALC1/2018	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
90	HQ File :01/87/050/00292/AM19/	RLA File :31/83/040/00169/AM18/	Lic.No/Date:3110067009 20.03.2018	
	Decision : The committee noted that a DL was issued to firm on 28.09.2018, which was followed by a reminder on 26.11.2018. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

	Case No.:36/13/87-ALC1/2018	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
91	HQ File :01/87/050/00293/AM19/	RLA File :31/83/040/00170/AM18/	Lic.No/Date:3110067010 20.03.2018	
	Decision : The committee noted that a DL was issued to firm on 28.09.2018, which was followed by a reminder on 26.11.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case			

92	**Case No.:7/8/87-ALC1/2018**	Party Name:AUM UDYOG	Meet No/Date:20/87-	**Status:**

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			ALC1/2018 02.01.2019	**Rejected**
	HQ File :01/87/050/00128/AM19/	RLA File :22/24/040/00087/AM18/	Lic.No/Date:2210015874 21.03.2018	
	Decision : The committee noted that a DL was issued to firm on 08.08.2018, which was followed by a reminder on 26.11.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case			

93	**Case No.:36/10/87-ALC1/2018**	Party Name:GUNJAN PAINTS LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
	HQ File :01/87/050/00175/AM19/	RLA File :08/24/040/00365/AM18/	Lic.No/Date:0810142189 21.03.2018	
	Decision : The committee noted that a DL was issued to firm on 14.08.2018, which was followed by a reminder on 26.11.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case			

94	**Case No.:38/10/87-ALC1/2018**	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
	HQ File :01/87/050/00177/AM19/	RLA File :08/24/040/00387/AM18/	Lic.No/Date:0810142246 27.03.2018	
	Decision : The committee noted that a DL was issued to firm on 14.08.2018, which was followed by a reminder on 26.11.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case			

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Case No.:4/10/87-ALC1/2018	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
HQ File :01/87/050/00143/AM19/	RLA File :03/94/040/01080/AM18/	Lic.No/Date:0310820192 28.03.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00143/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Polyester Resin SYNOLAC E1239-65B/Synolac 9605S-65/Synolac 20105-65 / SYNOLAC E 1240S-65	1Kg	Neopentyl Glycol	0.2674Kg
		Adipic Acid	0.1168Kg
		Phthalic Anhydride	0.3092 Kg
RA may take consequential action as per Policy / Procedures			

96	**Case No.:25/10/87-ALC1/2018**	Party Name: MINDA TG RUBBER PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
	HQ File :01/87/050/00164/AM19/	RLA File :05/24/040/00642/AM18/	Lic.No/Date:0510406014	

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			28.03.2018	
	Decision : The committee noted that a DL was issued to firm on 03.08.2018, which was followed by a reminder on 26.11.2018. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

	Case No.:26/10/87-ALC1/2018	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
97	HQ File :01/87/050/00165/AM19/	RLA File :05/24/040/00649/AM18/	Lic.No/Date:0510406049 05.04.2018	
	Decision : The committee noted that a DL was issued to firm on 14.08.2018, which was followed by a reminder on 26.11.2018. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

	Case No.:3/17/87-ALC1/2018	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Withdrawan**
98	HQ File :01/87/050/00395/AM19/	RLA File :03/94/040/00035/AM19/	Lic.No/Date:0310820483 16.04.2018	
	Decision : The committee considered the reply of the firm wherein firm has stated that they have applied for the license on no nomrs/repeat basis. Therefore, committee decided to withdraw the case from Norms Committee.			

	Case No.:33/7/87-ALC1/2018	Party Name:SWASTIK POLYMERS	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
99	HQ File :01/87/050/00112/AM19/	RLA File :05/24/040/00028/AM19/	Lic.No/Date:0510406188 20.04.2018	
	Decision : The committee noted that a DL was issued to firm on 03.08.2018, which was followed by a reminder on 26.11.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case			

	Case No.:3/8/87-ALC1/2018	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
100	HQ File :01/87/050/00124/AM19/	RLA File :02/24/040/00003/AM19/	Lic.No/Date:0210208362 25.04.2018	
	Decision : The committee considered the as per agenda and decied to defer the matter as per request of the firm			

	Case No.:4/8/87-ALC1/2018	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
101	HQ File :01/87/050/00125/AM19/	RLA File :02/24/040/00004/AM19/	Lic.No/Date:0210208363 25.04.2018	
	Decision : The committee considered the case as per agenda and decied to defer the matter as per request of the firm			

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	Case No.:10/8/87-ALC1/2018	Party Name: WINDSON CHEMICAL PVT.LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
102	HQ File :01/87/050/00131/AM19/	RLA File :52/24/040/00077/AM18/	Lic.No/Date:5210042628 08.05.2018	
	Decision : The committee noted that a DL was issued to firm on 08.08.2018, which was followed by a reminder on 26.11.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case			

	Case No.:29/10/87-ALC1/2018	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
103	HQ File :01/87/050/00168/AM19/	RLA File :05/24/040/00082/AM19/	Lic.No/Date: 15.05.2018	
	Decision : The committee noted that a DL was issued to firm on 14.08.2018, which was followed by a reminder on 26.11.2018. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

	Case No.:42/10/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
104	HQ File :01/87/050/00181/AM19/	RLA File :08/24/040/00019/AM19/	Lic.No/Date:0810142636 18.05.2018	
	Decision : : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case.			

	Case No.:61/10/87-ALC1/2018	Party Name: SNR RECLAMATIONS PVT. LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00200/AM19/	RLA File :30/24/040/00010/AM19/	Lic.No/Date:3010104355 07.06.2018	

105 **Decision :** The committee considered the case as per agenda and decided to ratify the licence as follows subject to all statutory clearances since import itme is used butyl rubber tube scrap:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BUTYL RECLAIM RUBBER/ RECLAIM RUBBER	200000Kg	USED BUTYL RUBBER TUBE SCRAP	180000Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:13/17/87-ALC1/2018	Party Name: KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
106	HQ File :01/87/050/00405/AM19/	RLA File :03/94/040/00184/AM19/	Lic.No/Date:0310821587 08.06.2018	
	Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00405/AM19, the Committee decided to adopt following norms:-			

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EXPORT ITEM	QTY	IMPORT ITEM	Quantity
ARTICLES MADE OF NATURAL POLYMER { Biodegradable}	1Kg	NATURAL POLYMER { Biodegradable}	1.05Kg
RA may take consequential action as per Policy / Procedures			

107	**Case No.:24/12/87-ALC1/2018**	Party Name: AUM UDYOG	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
	HQ File :01/87/050/00243/AM19/	RLA File :05/23/040/00122/AM19/	Lic.No/Date:0510406877 15.06.2018	

Decision : The committee noted that a DL was issued to firm on 31.08.2018, which was followed by a reminder on 26.11.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case

108	**Case No.:4/17/87-ALC1/2018**	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00396/AM19/	RLA File :05/24/040/00136/AM19/	Lic.No/Date:0510406924 20.06.2018	

Decision : The committee considered the case as per agenda and noted that RA as well as firm were requested on 03.12.2018 to provide the hard copy of the application and the same has not been received so far. Therefore, committee decided that RA and firm may be reminded in this regard and defer the case.

109	**Case No.:37/12/87-ALC1/2018**	Party Name: SNR RECLAMATIONS PVT. LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00256/AM19/	RLA File :30/24/040/00016/AM19/	Lic.No/Date:3010104372 22.06.2018	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows subject to all statutory clearances since import item is used butyl rubber tube scrap:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BUTYL RECLAIM RUBBER/ RECLAIM RUBBER	500000Kg	USED BUTYL RUBBER TUBE SCRAP	450000Kg
RA may take consequential action as per Policy / Procedures			

110	**Case No.:38/19/87-ALC1/2018**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00532/AM19/	RLA File :09/24/040/00151/AM19/	Lic.No/Date:0910066396 27.06.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00532/AM19, the Committee decided to adopt following norms:-

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EXPORT ITEM	QTY	IMPORT ITEM	Quantity
C884083-CAPPED 0.09 IV BIFUNCTIONAL PPO	1Kg	SA90WET - 100T - SSK-00-00-00 OR MX90SA90 100 0 50ST POLY PHENYLENE OXIDE PPO	1.035Kg
		METHACRYLIC ANHYDRIDE MAAH	0.231Kg
		METHANOL	4.00Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:27/12/87-ALC1/2018	Party Name: BHARTI RUBBER OVERSEAS	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Rejected**
111	HQ File :01/87/050/00246/AM19/	RLA File :05/23/040/00155/AM19/	Lic.No/Date:0510407033 02.07.2018	

Decision : The committee noted that a DL was issued to firm on 30.08.2018, which was followed by a reminder on 26.11.2018. However, firm has not replied to the DL. Therefore, committee decided to reject the case

	Case No.:37/17/87-ALC1/2018	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00429/AM19/	RLA File :03/95/040/00350/AM19/	Lic.No/Date:0310822428 19.07.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/127/2018-TSW dated 31.12.2018, the Committee decided to adopt following norms:

	EXPORT ITEM	QTY	IMPORT ITEM	Quantity recommended per Kg of finished goods
112	OTHER SPECIALTY RELEVANT NATURAL RUBBER / RUBBER BASED COMPOUNDED SHEETS	300000Kg	NATURAL RUBBER	0.180
			NEOPRENE / CHLOROPRENE	0.135
			NITRILE RUBBER - NBR	0.180
			CARBON BLACK	0.160
			ANTIOXIDANT - KUMANOX	0.012
			ACCELERATORS CBS	0.012
			PLASTICIZER EASTMAN 168	0.025
			MAGNESIUM OXIDE	0.012
			ZINC OXIDE ACTIVE C-30	0.025
			PACKING MATERIAL : PLASTIC PALLETS	300 Numbers for 300000Kg of export

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Note: 1. There should be a values cap on Rubber Chemical {Sl.No.4 & 5} and Miscellaneous Chemicals {Sl.No.7 & 8 } as per General Note-8 of Handbook of Procedure Volume-II.
The Norms Committee also decided that firm may be asked to file an application for SION fixation
RA may take consequential action as per Policy / Procedures

113	**Case No.:14/19/87-ALC1/2018**	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00508/AM19/	RLA File :03/95/040/00420/AM19/	Lic.No/Date:0310822808 02.08.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/127/2018-TSW dated 31.12.2018, the Committee decided to adopt following norms:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity recommended per Kg of Resultant products
RUBBER FLOOR COVERINGS & MATS	300000Kg	SYNTHETIC RUBBER SBR-1502	0.185
		EPDM RUBBER	0.252
		ZINC OXIDE	0.025
		TITANIUM DI-OXIDE	0.035
		SILICA FILLER Ppt	0.215
		RUBBER PROCESSING OIL	0.035
		BONDING AGENT SI-69	0.015
		ACCELERATORS	0.017
		RETARDER PVI	0.007
		ANTIOXIDANTS (NON STAINING)	0.012
		PIGMENT COLOUR	0.003
		GUM ROSIN	0.010
		PACKING MATERIAL : PLASTIC PALLETS	300 Numbers for 300000Kg of export

Note: 1. There should be a values cap on Rubber Chemiclas and Miscellaneous Chemicals as per General Note-8 of Handbook of Procedure Volume-II. **2.** The firm will export back 300 nos. of Plastic pallets.
The Norms Committee also decided that firm may be asked to file an application for SION fixation
RA may take consequential action as per Policy / Procedures

114	**Case No.:72/16/87-ALC1/2018**	Party Name: GLENROCK RUBBER PRODUCTS PVT. LTD.	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:1010060007	

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:01/87/050/00369/AM19/	:10/24/040/00031/AM19/	03.08.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/333/2018-TSW dated 11.12.2018, Committee decided to ratify license as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Special Purpose Rubber Mats	792000Kg	Technically Specified Natural Rubber (TSNR)	Net content in export +1%
Rubber Cattle Mats	160000Kg		
RA may take consequential action as per Policy / Procedures			

Case No.:16/19/87-ALC1/2018	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
HQ File :01/87/050/00510/AM19/	RLA File :03/95/040/00441/AM19/	Lic.No/Date:0310822926 08.08.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/127/2018-TSW dated 18.12.2018, Committee decided to ratify license as under:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity required in Kg per Kg of finished goods
RUBBER FLOOR COVERINGS & MATS	500000Kg	NATURAL RUBBER	0.285
		SYNTHETIC RUBBER SBR - 1502	0.160
		HIGH STYRENE SBR - KHS - 68	0.080
		ZINC OXIDE	0.021
		ANTIOXIDANTS	0.010
		ACCELERATORS - CBS	0.013
		RETARDER PVI	0.006
		TITANIUM DI-OXIDE	0.035
		SILIANE BONDING AGENT SI-69	0.007
		CARBON BLACK	0.080
		GUM ROSIN	0.011
		RUBBER PROCESSING OIL	0.027
		SILICA FILLER Ppt	0.128
		PACKING MATERIAL : PLASTIC PALLETS	500 Numbers for whole quantity of export
1.There should be a values cap on Rubber Chemiclas and Miscellaneous Chemicals as per General Note-8 of			

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Handbook of Procedure Volume-II 2. The firm will export back 500 number of plastic pallets alongwith export item. The Norms Committee also decided that firm may be asked to file an application for SION fixation **RA may take consequential action as per Policy / Procedures**

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Case No.:17/19/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
HQ File :01/87/050/00511/AM19/	RLA File :03/95/040/00448/AM19/	Lic.No/Date:0310822946 09.08.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/127/2018-TSW dated 26.11.2018, the Committee decided to adopt following norms:

EXPORT ITEM	QTY (kg)	IMPORT ITEM	Quantity Recommended in Kg per Kg of finished good
HIGH ABRASION RUBBER SHEETS	300000 Kg	NATURAL RUBBER	0.680
		SYNTHETIC RUBBER SBR-1502	0.100
		ZINC OXIDE	0.043
		RUBBER PROCESSING OIL	0.040
		TITANIUM DI-OXIDE	0.035
		ANTIOXIDANT	0.015
		ACCELERATOR	0.012
		RETARDER PVI	0.010
		GUM ROSIN	0.033
		CROSS LINKING AGENT	0.005
		PIGMENT COLOURS	0.009
		BONDING AGENT SI-69	0.010
		PACKING MATERIAL : PLASTIC PALLETS	300 Nos for 3,00,000 kg

Note: 1. There should be a values cap on Antioxidant/Retarder/Accelerators under heading Rubber Chemicals and Gum Rosin, Cross linkng agent and Pigment colours under Miscellaneous Chemicals as per General Note-8 of Handbook of Procedure Volume-II

2. The firm will export bck 300 Nos of Plastic Pallets alongwith export item

The Norms Committee also decided that firm may be asked to file an application for SION fixation

RA may take consequential action as per Policy / Procedures

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117	**Case No.:18/19/87-ALC1/2018**	Party Name:VITHAL CASTOR POLYOLS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00512/AM19/	RLA File :03/95/040/00453/AM19/	Lic.No/Date:0310822949 09.08.2018	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

118	**Case No.:19/19/87-ALC1/2018**	Party Name:VITHAL CASTOR POLYOLS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00513/AM19/	RLA File :03/95/040/00454/AM19/	Lic.No/Date:0310822948 09.08.2018	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

119	**Case No.:20/19/87-ALC1/2018**	Party Name: VITHAL CASTOR POLYOLS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00514/AM19/	RLA File :03/95/040/00455/AM19/	Lic.No/Date:0310822993 13.08.2018	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export			

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product.

120	**Case No.:24/19/87-ALC1/2018**	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00518/AM19/	RLA File :03/95/040/00487/AM19/	Lic.No/Date:0310823151 20.08.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/127/2018-TSW dated 26.11.2018, the Committee decided to adopt following norms:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity Recommended in Kg per Kg of finished good
HIGH ABRASION RUBBER SHEETS	300000Kg	NATURAL RUBBER	0.785
		CHLOROPRENE RUBBER	0.153
		ZINC OXIDE	0.040
		TITANIUM DI-OXIDE	0.040
		ANTIOXIDANT	0.015
		ACCELERATOR	0.015
		RETARDERS	0.007
		CROSS LINKING AGENT	0.005
		Ppt SILICA FILLER	0.026
		PIGMENT COLOURS	0.005
		STEARIC ACID	0.010
		PACKING MATERIAL PLASTIC PALLETS	300 Nos. for 300000 Kgs.

Note: 1. There should be a value cap on Antioxidant/Retarder/Accelerators under heading Rubber Chemicals and Cross linkng agent, Ppt Silica Filler, Pigment colours and Stearic Acid under Miscellaneous Chemicals as per General Note-8 of Handbook of Procedure Volume-II

2. The firm will export back 300 Nos of Plastic Pallets alongwith export item

The Norms Committee also decided that firm may be asked to file an application for SION fixation

RA may take consequential action as per Policy / Procedures

121	**Case No.:6/17/87-ALC1/2018**	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00398/AM19/	RLA File :02/24/040/00075/AM19/	Lic.No/Date:0210208650	

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		23.08.2018	

Decision : The committee considered the as per agenda and decied to defer the matter as per request of the firm

122	**Case No.:57/17/87-ALC1/2018**	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00449/AM19/	RLA File :34/24/040/00153/AM19/	Lic.No/Date:3410044445 28.08.2018	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows subject to all statutory clearances since import itme is used rubber tubes:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaimed Rubber	1000MT	Used Rubber Tubes Cut into Two Pieces Without Valves	900MT
RA may take consequential action as per Policy / Procedures			

123	**Case No.:1/19/87-ALC1/2018**	Party Name:RESPONSIVE INDUSTRIES LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00495/AM19/	RLA File :03/95/040/00540/AM19/	Lic.No/Date:0310823484 04.09.2018	

Decision : Based on the decision taken in Norms Committee-VII Meeting No.10/87-ALC1/2017 which was held on 21.03.2018, committee decided to ratify license as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ARTICLES MADE OF PVC RESINS	5000MT	PVC RESIN	4850MT
		PLASTICIZER (DINP)	400MT
RA may take consequential action as per Policy / Procedures.			

124	**Case No.:44/17/87-ALC1/2018**	Party Name:MRL TYRES LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00436/AM19/	RLA File :05/24/040/00299/AM19/	Lic.No/Date:0510407819 18.09.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for want of comments of DIPP

125	**Case No.:49/17/87-ALC1/2018**	Party Name:PIONEER POLYLEATHERS LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
	HQ File :01/87/050/00441/AM19/	RLA File :05/24/040/00348/AM19/	Lic.No/Date:0510407837 19.09.2018	

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Decision : The committee considered the case as per agenda and noted that RA as well as firm were requested on 0.8.11.2018 to provide the hard copy of the application and the same has not been received so far. Therefore, committee decided that RA and firm may be reminded in this regard and defer the case.

126

Case No.:28/19/87-ALC1/2018	Party Name:PETCON THERMAL PVT. LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Apprpved**
HQ File :01/87/050/00522/AM19/	RLA File :05/24/040/00354/AM19/	Lic.No/Date:0510407902 26.09.2018	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
WATER STORAGE TANK WITH DOUBLE/TRIPLE LAYER (CAPACITY 500 TO 5000 LITERE)	1000000Kg	HIGH DENSITY POLYETHYLENE (HDPE)	1050000Kg

RA may take consequential action as per Policy / Procedures

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Case No.:30/19/87-ALC1/2018	Party Name:SWASTIK POLYMERS	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
HQ File :01/87/050/00524/AM19/	RLA File :05/24/040/00375/AM19/	Lic.No/Date:0510408014 08.10.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/335/2018-TSW dated 27.12.2018, Committee decided to ratify license as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EVA COMPOUND - RUBBERIZE GRADE (HIGH RESILIENCE & COMFORT) (IN VARIOUS COLOURS) {Contatining EVA-Minimun 69.3%}	68.00MT	EVA (ETHYLENE VINYL ACETATE)	47.60MT
		ETHYLENE PROPYLENE DIENE MONOMER (EPDM) RUBBER	8.160MT
		SBS (STYRENE BUTADIENE STYRENE)	2.270MT
		BLOWING AGENT	1.326MT
		PERKADOX 14S-FL	0.666MT

RA may take consequential action as per Policy / Procedures

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Case No.:31/19/87-ALC1/2018	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
HQ File :01/87/050/00525/AM19/	RLA File :05/24/040/00377/AM19/	Lic.No/Date:0510408015	

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			08.10.2018	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm by DIPP on 31.12.2018. Therefore, committee decided to defer the matter.

	Case No.:29/19/87-ALC1/2018	Party Name:R.V.R. TECHNOLOGIES LTD,	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Deferred**
129	HQ File :01/87/050/00523/AM19/	RLA File :05/24/040/00368/AM19/	Lic.No/Date:0510408068 10.10.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for wamt of comments of DIPP

	Case No.:32/19/87-ALC1/2018	Party Name:SWASTIK POLYMERS	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
	HQ File :01/87/050/00526/AM19/	RLA File :05/24/040/00389/AM19/	Lic.No/Date:0510408080 11.10.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/335/2018-TSW dated 27.12.2018, Committee decided to ratify license as under:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
EVA COMPOUND - RUBBERIZE GRADE (HIGH RESILIENCE & COMFORT) (IN VARIOUS COLOURS) {Contatining EVA-Minimun 69.3%}	32.00MT	EVA (ETHYLENE VINYL ACETATE)	22.40MT
		ETHYLENE PROPYLENE DIENE MONOMER (EPDM) RUBBER	6.720MT
		PERKADOX 14S-FL	0.256MT
		DI OCTYL PHTHALATE(D.O.P.)	0.640MT
		STABLIZER HANSA DIS T-4	0.640MT
		BLOWING AGENT CELLCOM SK1	0.576MT

RA may take consequential action as per Policy / Procedures

	Case No.:49/19/87-ALC1/2018	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
131	HQ File :01/87/050/00543/AM19/	RLA File :34/24/040/00163/AM19/	Lic.No/Date:3410044603 17.10.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No.

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01/87/050/00543/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
POLYURETHANE VLK-5030-[70% RESIN CONTENT]	1Kg	GLYCERINE	0.2154Kg
		PHTHALIC ANHYDRIDE	0.279Kg
RA may take consequential action as per Policy / Procedures			

Case No.:50/19/87-ALC1/2018	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approveed**
HQ File :01/87/050/00544/AM19/	RLA File :34/24/040/00197/AM19/	Lic.No/Date:3410044604 17.10.2018	

132 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/005454/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
ALKYD RESIN VLK-3070-70%	1Kg	GLYCERINE	0.198Kg
		PHTHALIC ANHYDRIDE	0.287Kg
		MIX-XYLENE	0.150Kg
RA may take consequential action as per Policy / Procedures			

Case No.:51/19/87-ALC1/2018	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:20/87-ALC1/2018 02.01.2019	**Status: Approved**
HQ File :01/87/050/00545/AM19/	RLA File :34/24/040/00198/AM19/	Lic.No/Date:3410044605 17.10.2018	

133 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00545/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
ALKYD RESIN VLK-3150-55%	1Kg	GLYCERINE	0.141Kg
		PHTHALIC ANHYDRIDE	0.207Kg
		MIX-XYLENE	0.20 Kg
RA may take consequential action as per Policy / Procedures			

Meeting ended with a vote of thanks to the Chair.

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